

will improve sound accousticity and airconditioning; and

(c) whether his Ministry has approached the Indian Navy to shift their gate so that some space may be available for parking purpose?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) Yes, Sir.

(b) Yes, Sir.

(c) No, Sir.

Review of Assessed amounts under DPEA

646. SHRI K. G. MAHESWARAPPA:

SHRIMAT SATYA BAHIN:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) on what basis his Ministry ordered review of amounts assessed under DPEA;

(b) what are the names of the companies which have gone to courts against the amounts assessed after review; and

(c) what is the decision of the courts in each case?

THE MINISTER OF PETROLEUM AND CHEMICALS AND PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MTALAVIYA): (a) In view of receipt of various complaints against the findings of the Special Team and the amounts assessed against some companies it was decided to review the amounts assessed against various companies.

(b) Ms Hoechst India Ltd, and M/s Glaxo-Labs., India Ltd. are the only companies who have gone to the Court after the liabilities assessed on the basis of review were communicated to them.

(c) The Courts have granted interim stays against recoveries to both the parties and the Writs are yet to be admitted. The matters are, therefore, sub-judice.

इलेक्ट्रो-होम्योपैथी चिकित्सा प्रणाली के डाक्टरों को मान्यता प्रदान करना

647. श्री विश्वासराव रामराव पाटिल : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि आल इंडिया इलेक्ट्रो-होम्योपैथी स्टूडेंट्स एण्ड डॉक्टर्स फ़ेडरेशन, पुणे तथा इलेक्ट्रोपैथी मेडिकोस ऑफ़ इंडिया, जलगांव (महाराष्ट्र) ने केन्द्र सरकार को इलेक्ट्रो-होम्योपैथी चिकित्सा प्रणाली के डाक्टरों को प्रैक्टिस करने की अनुमति दिये जाने तथा उन्हें मान्यता प्रदान करने के लिये कोई अभ्या-वदन दिया है; और

(ख) यदि हां, तो तत्संबंधी ब्योरा क्या है और उस पर सरकार ने क्या कार्यवाई की है?

स्वास्थ्य और परिवार कल्याण मंत्रालय में उपमंत्री और उद्योग मंत्रालय में उप मंत्री (श्री दशई चौधरी) (क) जी हां।

(ख) अभ्यावेदकों ने इलेक्ट्रोहोम्योपैथी चिकित्सा पद्धति की प्रैक्टिस करने के लिए अनुमति मांगी है। इस पद्धति को मान्यता देने या न देने के प्रश्न पर विचार करने के लिए इलेक्ट्रोपैथी/इलेक्ट्रो-होम्योपैथी पर सितम्बर, 1988 में स्थापित जांच समिति ने अपनी रिपोर्ट में, जो दिसम्बर 1990 में प्रस्तुत की गई थी, इलेक्ट्रो-होम्योपैथी को चिकित्सा पद्धति के रूप में मान्यता देने की सिफारिश नहीं की है, किन्तु यह सुझाव दिया कि :

(i) केन्द्रीय होम्योपैथी परिषद इस बात पर विचार करे कि क्या होम्योपैथी के समान होने के कारण इलेक्ट्रोहोम्योपैथी को होम्योपैथी के अंतर्गत एक विषय के रूप में पढ़ाया जा सकता है, (ii) परिषद इलेक्ट्रो-होम्योपैथी की मौजूदा

संस्थाओं में होम्योपैथी को एक विषय के रूप में पढ़ाए जाने के लिए उनकी उपयुक्तता के बारे में भी विचार कर सकती है, और (iii) परिषद को बुनियादी ढाँचे, पाठ्यचर्या और विभिन्न संस्थाओं में शिक्षण के मानकों की जाँच करनी चाहिए तथा ऐसी संस्थाओं को मान्यता प्रदान करने की संभावना पर विचार करना चाहिए जो होम्योपैथी परिषद द्वारा शिक्षण संस्थाओं में लागू मौजूदा मानकों को पूरा करती हों। जाँच-समिति की रिपोर्ट की जाँच की जा रही है लेकिन इसकी सिफारिशों पर अभी कोई निर्णय नहीं लिया गया है।

Protest by specialist doctors against the findings of High Powered Committee

648. SHRI HARVENDRA SINGH HANSPAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the specialist doctors in the Central Government hospitals and institutions have threatened to resort to mass resignation to protest against the findings of the High Powered Committee which reviewed the career prospects of service doctors;

(b) if so, what is Government's reaction thereto; and

(c) whether Government propose to further review the career prospects of service doctors; if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE AND DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI DASAI CHOWDHARY): (a) The Specialist Officers Association of Central Health Service in their letters dated 31-1-91, 1-2-91 and 8-2-91 and the Association of Public Health Specialists of CHS in their letter dated 11-2-91 sent to the Ministry of Health and Family Welfare have not threatened to resort

to mass resignation to protest against the findings of the High Power Committee.

(b) Does not arise.

(c) Government are considering the recommendations of the High Power Committee.

Report of the Enquiry Committee on the blast in IPCL's Nagothane Plant

649. SHRI CHIMANBHAI MEHTA:

SHRI SOM PAL:

SHRIMATI MIRA DAS:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the answer to Unstarred Question No. 433 given in the Rajya Sabha on the 22nd January, 1991 and state:

(a) whether the high powered enquiry committee set up to look into the cause of blast that occurred in the Indian Petro-chemicals Corporation's Nagothane Plant in November, 1990 has since submitted its report; and

(b) if so, what are the details thereof?

THE MINISTER OF PETROLEUM AND CHEMICALS AND PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) No, Sir.

(b) Does not arise.

Assessment of liabilities against IDPL AND HAL

650. DR. RATNAKAR PANDEY: Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the answer to Starred Question 153 given in the Rajya Sabha on 7th January, 1991 and state:

(a) what is the progress in finalisation of liabilities in the case of IDPL and HAL; and